

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 25<sup>th</sup> OF NOVEMBER, 2022**

**MISC. CRIMINAL CASE No. 55450 of 2022**

**BETWEEN:-**

**MAHENDRA S/O SHRI  
PREMSINGH AJNARE BHIL,  
AGED ABOUT 18 YEARS,  
OCCUPATION: LABOURER,  
R/O BAYADIPHILYA, KUKSHI,  
P.S. & TEHSIL KUKSHI,  
DISTRICT DHAR (MADHYA  
PRADESH)**

**.....APPLICANT**

***(SHRI SHYAMLAL PATIDAR, LEARNED COUNSEL FOR THE  
APPLICANT)***

**AND**

- 1. THE STATE OF MADHYA  
PRADESH STATION HOUSE  
OFFICER THROUGH POLICE  
STATION KUKSHI, DISTRICT  
DHAR (MADHYA PRADESH)**
- 2. VICTIM X THROUGH POLICE  
STATION KUKSHI DISTT.  
DHAR (MADHYA PRADESH)**

**.....RESPONDENTS**

***(SHRI TARUN PAGARE, LEARNED PL APPEARING ON BEHALF  
OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court passed the following:*

**O R D E R**

Counsel for the respondent / State has informed this Court that notice has been duly served upon the prosecutrix.

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to renew his prayer after examination of prosecutrix before the trial Court.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

**(ANIL VERMA)**  
**J U D G E**

*Tej*